

IN THE INCOME TAX APPELLATE TRIBUNAL

NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER

SMC MATTER

ITA no.613/Nag./2024

(Assessment Year : 2018-19)

Aditya Urban Co-operative Society Ltd.
Maa Bhagwati Apartment, Dhad Road
Buldhana 443 001 PAN – AABAA6988K

..... Appellant

v/s

Income Tax Officer
Ward-1, Khamgaon

..... Respondent

Assessee by : Shri Abhay Agrawal
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 03/02/2025

Date of Order – 10/02/2025

ORDER

This appeal by the assessee is against the impugned order dated 29/10/2024, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*], for the assessment year 2018-19.

2. During the course of hearing, the learned Authorised Representative for the assessee furnished application dated 03/02/2025, for withdrawal of the appeal, as the assessee wish to avail the benefit of new Vivad Se Vishwas Scheme made available by the statue in the Budget-2024. The contents of the application is reproduced below:-

"The Assessee respectfully submits that, it had filed an appeal before the Hon'ble Income-tax Appellate Tribunal in ITA No.613/Nag/2024 which is pending for disposal.

2. The Assessee wishes to settle appeal under VSVS Scheme. The assessee has already applied under VSVS Scheme and is awaiting Form 4 from Department.

The assessee requests your Honour to accept the assessee's withdrawal request and pass an appropriate order. Kindly grant liberty to revive this appeal in case the issue is not settled under VSVS Scheme."

3. The learned Departmental Representative did not raise any objection to the submissions made by the assessee.

4. In view of the request made by the learned Authorised Representative for the assessee as cited supra, the appeal for the years under consideration is liable to be dismissed. However, the assessee is hereby granted liberty to get these appeal revived by filing necessary Misc. Application, if the assessee is not successful in the VSVS-24 Scheme for any reason whatsoever.

5. In the result, appeal by the assessee stands dismissed as withdrawn.

Order pronounced in the open Court on 10/02/2025

NAGPUR, DATED: 10/02/2025

**Sd/-
V. DURGA RAO
JUDICIAL MEMBER**

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur